

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:136

ANSWERED ON:09.11.2010

POLICE REFORMS

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to strengthen the police establishment and make the police force more responsive to the requirements of the ordinary citizen;
- (b) if so, the details thereof;
- (c) whether any task force or Committee is presently looking into the issue of police reforms;and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) and (b): 'Police and 'public order' are State subjects. However, the Central Government also closely monitors the situation and supplement the efforts of States in several ways. These include providing Central paramilitary forces (CPMFs) and Commando Battalions for Resolute Action (CoBRA); sanction of India Reserve (IR) battalions, setting up of Counter Insurgency and Anti Terrorism (CIAT) schools; modernization and upgradation of the State Police and their Intelligence apparatus under the Scheme of modernization of State Police Forces (MPF Scheme); re-imburement of security related expenditure under the Security related expenditure under Security Related Expenditure (SRE) Scheme; filling up critical infrastructure gaps under the scheme for Special Infrastructure in Leftwing Extremism affected States; assistance in training of State Police through Ministry of Defence, Central Police Organisations and Bureau of Police Research and development; sharing of Intelligence; facilitating inter-State coordination; assisting special intra-State coordinated joint operations, assistance in community policing.

(2) The Model Police Act drafted by an expert committee has already been circulated to various States for their consideration.

(c) & (d): The Hon'ble Supreme court in the case of Prakash Singh and others versus Union of India and others have passed several directions on police reforms. The implementation of these directions is being monitored by the Supreme Court itself through a Committee set up by the Court itself under the chairmanship of Shri Justice K.T. Thomas, retired Judge of Supreme Court. The said Committee has since given its report to the Supreme Court and the matter is still under consideration of the Supreme Court.